

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2600

ANSWERED ON:14.03.2006

GRANT IN AID TO NGOs

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Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of various schemes offered to Non-Governmental organizations;
- (b) the criteria for selection of NGOs for provision of grant-in-aid;
- (c) the number of schools managed by the NGOs in the Scheduled areas of Orissa and Gujarat;
- (d) whether Government has stopped grants to these NGOs for running the school;
- (e) if so, the details thereof and reasons therefor;
- (f) the details of grant-in-aid given to NGOs of Orissa and Gujarat during each of the last three years; (g) whether the Government proposes to launch some special schemes for the tribal of hilly areas of the country; (h) if so; the details thereof; and (i) if not, the reasons therefor?

Answer

MINISTER OF TRIBAL AFFAIRS (P, R. KYNDIAH)

(a) The Ministry has been implementing various schemes through Voluntary Organisations in tribal areas for the socio-economic development of Scheduled Tribes. These are Grant-in-aid to Voluntary Organisations, Coaching and Allied , Award for Exemplary Services, Educational Complexes in low literacy pockets for Scheduled Tribe girls, Development of Primitive Tribal Groups and Vocational Training Centres.

(b) The Ministry has evolved a decentralized procedure for receipt, identification, scrutiny and sanction of proposals of Voluntary Organisations from the current financial year. In accordance with the new procedure, the allocation for each State/Union Territory is fixed on the basis of the Scheduled Tribe population and intimated to them. The State/UT Governments are required to constitute a `State Committee for Supporting Voluntary Efforts` to examine the new as well as ongoing project proposals of NGOs and recommend only the most essential projects in service deficient tribal areas within the earmarked allocation made in favour of the States/UTs in order of priority under each scheme. After receipt of the complete proposal along with the recommendation of the State Committee, the project proposal of the NGO is considered.

(c) to (e) As per the decentralized procedure stated above, the State Governments of Orissa and Gujarat have recommended 16 and 5 ongoing schools respectively. The cases have been considered within the available State-wise funds and as per the priority list furnished by the respective State Governments.

(f) The details of grant-in-aid given to NGOs of Orissa and Gujarat during each of the last three years have already been given in the Annual Report (2004-05) of the Ministry, which has been laid in the Parliament.

(g) to (i) No new scheme has been proposed. The existing schemes of the Ministry are open for all tribals including those in hilly areas.